



RAMAIAH
College of Law

**TWO DAY NATIONAL SEMINAR
ON TEACHING METHODOLOGY OF COMMERCIAL LAW
IN THE CONTEXT OF SOCIAL JUSTICE
AND CURRICULUM DRAFTING COMPETITION**

**LAST DATE FOR REGISTRATION
1st AUGUST 2018**



**8th AND 9th
SEPTEMBER
2018**

- **PAPER PRESENTATION**
- **CURRICULUM DRAFTING COMPETITION**
- **PANEL SESSION WITH EMINENT JURISTS**

An IQAC Initiative



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TEACHING METHODOLOGY OF COMMERCIAL LAW IN THE CONTEXT OF SOCIAL
JUSTICE**

&

CURRICULUM DRAFTING COMPETITION

8th - 9th September 2018

About Us:

The Gokula Education Foundation (GEF) was established in the year 1962 by Hon'ble Founder Chairman Dr. M. S. Ramaiah, a visionary, philanthropist and educationalist who pioneered a galaxy of institutions encompassing every field of Education with the sole objective of serving the society. Today it runs several educational institutions having independent infrastructure, faculty of high caliber with effective and interactive teaching skills.

In the year 1995, the Hon'ble Founder Chairman **Dr. M S Ramaiah** established a '**Centre of Excellence**' in the area of legal studies with the noble mission of imparting quality legal education adopting a befitting approach in a healthy academic atmosphere which has gone a long way in moulding the future of students to enable them to meet professional challenges with co incidence and fortitude.

CONCEPT NOTE

**TEACHING COMMERCIAL LAW WITH RELEVANCE TO HUMAN RIGHTS AND ITS
APPROACH**

The Legal profession is *sin-quo-non* of a democratic nation. It plays a vital role in maintaining social order. Those enrolled in the legal profession are cast with the duty to uphold the mandates enumerated under the Indian Constitution. It is, therefore, necessary to provide quality education to equip the lawyers to meet the ends of justice, thus fulfilling the constitutional mandate. The lawyers are to be professional yet empathetic. Yet, there has been increasing criticism faced by the legal profession at large. The 266th Law Commission Report had highlighted the essentiality of revamping legal education to elevate the quality and standard of the legal profession.

It is being witnessed recently, that the students are preferring commercial litigation & lawyering over the other traditional areas of legal practice keeping in pace with the developments at the national and international level. It is remarkable to note that the demand for lawyers are increasing with the influx of globalization and liberalization, but it is also essential to ensure that students understand the Commercial Law subjects in the light of the Constitutional principles of justice. Thus, the need of the hour is detailed to deliberate on current curriculum and pedagogy adopted for commercial law subjects in the country and debate on the prospects.

Ramaiah College of law invites the members of the legal and allied fraternity to analyze and evaluate the existing curriculum on commercial law papers followed by different institutions pursuing legal education. We intend to provide a platform to those who feel that there is a scope for innovation and revision of the existing curriculum by imbibing the mandates of the constitution. We also intend to bring together academicians, lawyers, students and other stakeholders interested in the field to share their experiences and evidences, suggest reforms through deliberations to the existing curriculum and its practices.

SCHEME OF THE SEMINAR

DAY 1:

PAPER PRESENTATION– to provide a platform to the students, faculty, lawyers and other academicians/researchers to share their critical perspectives.

PRESENTATION OF CURRICULUM – The draft curriculums shall be presented by the participants as part of the Curriculum Drafting Competition.

Day 2:

PANEL SESSION- An opportunity to discuss and deliberate in furtherance of the suggestions made during curriculum drafting and research paper presentation. To formulate a working curriculum and provide suggestions on the pedagogy and evaluation appropriate to the proposed curriculum.

I. PAPER PRESENTATION

Theme: Teaching methodology of commercial law in the context of social justice

Objective: To understand the purpose of Legal Education and how each subject must be understood to achieve social justice

Sub Themes:

Interdisciplinary/Multidisciplinary approach (with emphasis on social sciences and its interface with law)

Pedagogy

Competition law

International Trade Law

Intellectual Property Laws

Company Law & Corporate Governance

Clinical Legal Education and Corporate Lawyering

The topics are suggestive and the participants are encouraged to contribute papers on any of the related area covering the objective and purpose of the seminar.

GUIDELINES:

- The Participants are required to submit an abstract not exceeding 500 words. Analysis or conclusion of the author. (It's requested that the author may leave aside the introduction genera facts to the topic, which can be included in the full paper.
- The abstracts are to be accompanied by the details of the author/co-author.

Font Style	Times New Roman
Font Size	12 (Main Text); 10 (Footnotes)
Line Spacing	1.5 (Main Text); 1 (Footnotes)
Margin	1" on all sides
Citation Style	Bluebook 20th Edition
File Name	Name of Author + Title of Paper
File Format	. Doc/. docs/

- The shortlisted candidates shall be intimated via E-mail (25 July 2018).
- Original articles, satisfying the requirements shall be shortlisted for publication as a Book. Manuscripts under this category should be 4000-6000 words dealing with an issue in-depth with appropriate methodology and demonstrating a comparatively higher level of analysis.
- Co-authorship of papers (maximum two) among individuals of same or different institutions is permissible.
- The presenters will present their papers before a panel of experts who shall adjudge the paper presentations.

- The participants may adopt any suitable means for presenting the papers including audio-visual aids and Power Point presentations.
- The presenters at the Conference will be issued a certificate of participation and a certificate of presentation of research paper.

Last date for Abstract Submission	: 20th July 2018
Last Date for communication of acceptance of abstract	: 25th July 2018
Last date for submission of full paper	: 15th August 2018
Last date for registration along with the Demand Draft	: 1st August 2018
Date of Seminar	: 8th & 9th September 2018

The abstract and full paper must be mailed to seminar@msrcl.org with the subject addressed as “Abstract for seminar-2018” and “full paper for seminar-2018”

II. **CURRICULUM DRAFTING COMPETITION FOR UG COURSE-**

Curriculum forms an integral part of any course. It is necessary to have a well-structured and updated curriculum. By imbibing the perspective that the beneficiaries of the course must have a say in it, we intend to conduct the CURRICULUM DRAFTING COMPETITION – exclusively for the final year Students of 5 year / 3 year LL. B, Post Graduate Students and Academicians and practitioners.

The competition shall be a platform for every Scholar of law, to formulate their own curriculum on the subjects hereunder.

1. Competition law
2. Company Law & Corporate Governance
3. Intellectual Property rights
4. International Trade Law

Guidelines for the competition:

Participants are expected to draft the curriculum keeping in mind, the rationale and the purpose of the curriculum. One of the core rationale of a curriculum in legal education is to ensure and achieve the ends of justice. It must ensure that there must be a balance of learning in the interest of social interests and individual interest(s). The following components must be included while formulating the curriculum:

1. Objective of learning (including Goal)/Course Objectives
2. Syllabus

3. Learning Outcome
4. Pedagogy
5. Time Frame
6. Assessment/Evaluation
7. Feedback
8. Suggested Reading Materials (includes essential and additional reading)

Important Dates:

Last Date for Registration along with the Demand Draft : **1st August, 2018**

Last date for Submission of Curriculum : **15th August, 2018**

Guidelines for the participants:

- Team Composition: Students may form a team with minimum 2 to maximum 5 members. (each member to register separately)
- The competition will have two stages; Students will be shortlisted from the written submission to make a presentation on the date of the seminar.
- The marking will be distributed between written submission and oral presentation
- Scoring:
 - Written Submission -50marks
 - Clarity
 - Brevity
 - Simplicity
 - Quality (Especially of reading materials)
 - Interdisciplinary Approach
 - Oral Presentation – 50 marks (with PowerPoint presentation)
 - Communication
 - Presentation
 - Creativity
 - Brevity
 - Overall
- Each team will be given 15 minutes for the presentation
- Top five submissions will be awarded with cash prizes.
- The reports of the Curriculum development committee of Bar Council of India (BCI) and University Grants Commission (UGC) can be considered for reference.

III. PANEL SESSION:

The seminar includes one-day panel session, which is scheduled on 9th September 2018, to provide the participants an opportunity to have discussion, deliberation and exchange of ideas with the luminaries from the field. The suggestion put forward, maybe materialized as a document to be considered in revising the curriculum of the law course.

REGISTRATION FEES:

Students:

Without accommodation: 1000 INR

With Accommodation: 2000 INR

Academicians & Others:

Without accommodation: 2000 INR

With Accommodation: 3000 INR

PAYMENT DETAILS: The registration fees with /without accommodation) must be drawn in favor of “**The Principal, M.S. Ramaiah College of law**” payable Bangalore. The scanner copy shall be mailed to seminar@msrcl.org and posted to the below address.

Five best teams will be awarded Rs.5000. Each, and those teams deserving special mention will be duly credited through publication and certificate of honor. *Certificate of participation* for all participants of the competition and paper presentation

Contact Details:

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Postal Address:

Ramaiah College of Law
MSRIT campus
MSRIT Nagar, MSR Post office - 560054
Ph: 080- 23602926 / 65708015 / 23606909
Email: seminar@msrcl.org; Website : www.msrcl.org

Students are permitted to participate in both the paper presentation and curriculum drafting, as long as their sessions do not overlap.

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REGISTRATION FORM

Full Name: Mr./Ms./ Mrs.:	
Company/ Organization/School/College	
Designation:	
Office Address	
Email:	
Contact No.(Mobile)	
DD No. with date and Bank Details	
Signature with date	
Event Participating	Seminar/Curriculum Drafting Competition
Number of Members	